

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 3459

TO BE ANSWERED ON WEDNESDAY, THE 17.03.2021

Setting up a Bench of High Court

†3459. SHRI MALOOK NAGAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to set up a High Court bench in Western Uttar Pradesh;
- (b) if so, the time by which the said bench is likely to be set up; and
- (c) if not, whether any such proposal is under consideration of the Government for future?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (c): In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

At present no complete proposal has been received from the State Government of Uttar Pradesh to establish a Bench of Allahabad High Court in Western Uttar Pradesh.
